

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4112
ANSWERED ON:18.08.2000
DISPUTE OF CONTRACT WORKERS IN BHEL
BHAWANA GAWALI (PATIL)

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether a dispute is going on since a long time regarding workers on contract basis of Bharat Heavy Electricals Limited (BHEL), Bhopal;
- (b) the point of contention between the workers and the management; and
- (c) the steps taken or proposed to be taken by the Government to solve the issues confronting the workers and management?

Answer

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA)

- (a) BHEL, Bhopal has not employed workers on contract basis. However, certain contract labourers employed by the licensed contractors have filed 2 cases in the High Court of Madhya Pradesh, Jabalpur.
- (b) The contract labourers have demanded their regularisation in service and other service benefits.
- (c) Since the workers are deployed under the Contract Labour (Regulation & Abolition) Act, 1970, appropriate action is taken by BHEL under the provisions of that Act.